

OA 447/06
Dt. 4.10.2006

None for the applicant.
Shri B.N.Gupta, Id. ASC for the respondents.

O R D E R [ORAL]

On calls, no one appears on behalf of the applicant to press this application, though the learned counsel for the respondents is present.

2. This case was called twice today, firstly when its turn came in the list and, lastly, after hearing of other cases in the list but on neither occasion any one responded on behalf of the applicant.
3. It may be mentioned that in order dated 9.8.2006 it was also pointed out that prima facie the application appears to be barred by limitation.
4. Since no one is present to press this application, this application is dismissed for non prosecution.



[P.K.Sinha] VC

mps.